

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 543
ANSWERED ON FRIDAY THE 18TH NOVEMBER, 2016
[KARTIKA 27, 1938(SAKA)]**

UNFAIR TRADE PRACTICES BY ONLINE CAB COMPANIES

QUESTION

543. SHRI K.N. RAMACHANDRAN:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Government has taken note that some online cab companies are indulged in unfair trade practices in the country;**
- (b) if so, the details thereof indicating the complaints received in this regard during the last three years and the current year along with the action taken by the Government thereon; and**
- (c) whether the Government proposes to set up any regulatory mechanism for such companies and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE
IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL)**

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अर्जुन राम मेघवाल)

(a) & (b) 6 cases against online cab companies alleging abuse in dominant position in contravention of the provisions of Competition Act, 2002 has been received during the last three years and the current year. 4 cases have been closed under section 26(2) of the Competition Act, 2002 and in 2 cases confidential version of the report has been filed by the Director General, Competition Commission of India.

(c) Government in the Department of Consumer Affairs has stated that no such mechanism is contemplated.
